

ITEM NO.49

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No. 52330/2023

X

Petitioner(s)

VERSUS

PRESIDENT OF SCBA DR. ADISH AGGARWAL & ORS.

Respondent(s)

Date : 15-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Petitioner-in-person alongwith
Ms. Kumud Lata Das, Adv. and
Ms. Savitri Pandey, Adv.

For Respondent(s)

Respondents-in-person

UPON hearing the counsel the Court made the following
O R D E R

We direct that the identity of the petitioner and respondent no. 2 will be suppressed, and their names will not be mentioned in the cause lists or in the paper book(s)/file(s) of the case.

We request the petitioner to visit the Counsellor at the Supreme Court Mediation Centre.

We direct respondent no. 2, who was present in Court in the morning, to ensure that he does not by himself or through any other person, circulate any photographs and/or videos of the petitioner.

Respondent no. 2 will not contact or interact with the petitioner in person, on phone, on social media or by any other mode of communication.

The Registry will prepare a copy of the present writ petition

along with annexures and the same would be sent under sealed cover to the Gender Sensitization Internal Complaints Committee (GSICC) of this Court for consideration and appropriate action.

Re-list in the second week of January 2024.

A copy of this order will be made available to the petitioner through *dasti*, by tomorrow.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR